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KOLKATA - 700 020

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL
ACT, 1985

O. A. No. 350/1756 of 2016

BETWEEN

SMT. PARAMITA BASU
(MUKHERJEE)

Applicant

AND

THE UNION OF INDIA & ORS.

Respondents

DETAILS OF THE APPLICATION :

Particulars of the Applicant

Dr. Paramita Basu (Mukherjee), wife of
Chiranjib Mukherjee, residing at 27/3,
M.B. Road, Behala, P.S. Parnasree,
Kolkata - 700 060.

- Versus -

Particulars of the Respondents:

- i) The Union of India, service through the
Secretary, Ministry of Environment,
Forest & Climate Change, having office

W.L.

Indira Paryavaran Bhawan, Aliganj, Jor

Bagh Road, New Delhi - 110 003.

- ii) The Director General of Forests and Special Secretary, Ministry of Environment, Forest & Climate Change, having office Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi - 110 003.
- iii) The Deputy Secretary, Ministry of Environment, Forest & Climate Change, having office Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi - 110 003.
- iv) The Under Secretary, Ministry of Environment, Forest & Climate Change, having office Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110 003.

WL

v) The Zoological Survey of India, having

office at Prani Vigyan Bhawan, M-Block,

New Alipore, Kolkata - 700053.

vi) The Director, The Zoological Survey of

India, having office at Prani Vigyan

Bhawan, M-Block, New Alipore,

Kolkata - 700053.

A handwritten signature in black ink, appearing to read 'R. K. Bhattacharya'.

Date of Order: 26.10.2017

O.A/350/1756/2016

Coram : Hon'ble Mr. A. K. Patnaik, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

For the Applicant : Mr. B. Bhushan, Counsel

For the Respondents : Mr. B.B Chatterjee, Counsel

O R D E R(Oral)

Per Mr. A. K. Patnaik, JM:

Heard both sides.

2. This O.A has been filed under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"1. An order be passed directing the respondent authorities concerned to send call letters so that the applicant can participate into the recruitment process for the post of Scientist C (Advt. No. 01/02/2015-P.III; Post No.7-20/ZSI- (Invertebrate)) and Scientist D (Advt.No. 01/15/2015-P.III; Post No. 14-26/ZSI- (Invertebrate)) in Zoological Survey of India.

2. An order be passed directing the respondent authorities concerned to allow the applicant to participate in the selection process for the post of Scientist C (Advt. No. 01/02/2015-P. III' Post No. 7-20/ZSI- (Invertebrate)) and Scientist D (Advt.No. 01/15/2015-P.III; Post No. 14-26/ZSI- (Invertebrate)) in Zoological Survey of India

3. An order be passed directing the respondents authorities to consider the representation dated. 13.12.2016"

3. On a perusal of the records, we find that a Division Bench of this Tribunal while taking up the matter on 21.12.2016 has accepted the submission made by the applicant and accordingly, the prayer made under para 8 (i) and (ii) have been deleted and only para 8 (iii) remains for consideration which reads as under :-

" 8(iii). An order be passed directing the respondents authorities to consider the representation dated 13.12.2016"



4. Maintaining the judicial discipline and in strict conformity with the order passed on 21.12.2016 by the Division Bench of this Tribunal, we dispose of this matter by directing the Respondent no. (i) i.e Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Aliganj, Jor Bagh Road, New Delhi to consider and dispose of the representation of the applicant dated 13.12.2016 as per the rules and regulations in force, if the same is still pending for consideration and pass a well-reasoned order keeping in mind the educational and other qualifications of the applicant. Though the applicant has only prayed for consideration of the representation, still we hope and trust that after such consideration if the applicant is found eligible to get the benefits, then expeditious steps may be taken by the respondents to extend her the post of Scientist 'Gr C', if she is otherwise eligible.

5. With the aforesaid observations the O.A stands disposed of.

6. As prayed by Mr. B. Bhushan, Id. counsel for the applicant, a copy of this order along with the paper book may be transmitted to the Respondent no. (i) for which he undertakes to deposit the cost within one week.

7. A free copy of this order may be handed over to Mr. B.B Chatterjee, Id. counsel for the respondents.

(Dr. Nandita Chatterjee)
Member (A)

(A.K. Patnaik)
Member (J)

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